



2026:AHC:24774

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 334 of 2025

Dilip Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamal Singh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Sri Kamal Singh Yadav, learned advocate, counsel for the petitioner, submits that the instant writ petition has been filed for expeditious disposal of objection under Section 9A(2) of the U.P.C.H. Act. The aforesaid proceedings have been decided by the Court concerned; therefore, the instant writ petition may be dismissed as infructuous.

2. There is no oppose to the submission advanced by the learned counsel for the petitioner.

3. As such, the instant writ petition is **dismissed as having become infructuous.**

(Dinesh Pathak,J.)

February 2, 2026
Neetu